

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

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ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.7)

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Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: **NEW DELHI**

Date: **19 February 25**

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam Applicant
Versus
State of Uttar Pradesh & Ors. Respondents

REPLY /RESPONSE FILED BY THE RESPONDENT NO.7

i.e. SHREE BHAGESHWARI PAPERS PVT. LTD.

MOST RESPECTFULLY SHEWETH:

1. That the present reply has been filed by the Respondent No.7 i.e. Shree Bhageshwari Papers Pvt. Ltd. [hereinafter referred to as the “answering Respondent”]. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: 9 Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001.
2. That the answering Respondent is filing present Reply through Sh. Kunwar Jagat Singh Chauhan, who is working as Accountant of the answering Respondent and who, vide Board Resolution dated 15.02.2025 has been duly authorized to sign & verify this present Reply/Response, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply/Response. Board Resolution dated 15.02.2025 is annexed as **Annexure: R7/A**.

3. That the answering Respondent is engaged in the business of manufacturing & sale of unbleached grade paper i.e. Kraft paper and bleached grade paper i.e. writing & printing paper using waste paper as raw material. That the answering Respondent has two units within the same premises. That the Unit-1 of the answering Respondent manufactures around 100 TPD unbleached grade paper i.e. Kraft paper by using waste paper as raw material and the Unit-2 of the answering Respondent manufactures around 50 TPD bleached grade paper i.e. writing & printing paper by using waste paper as raw material.

4. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.

5. That the answering Respondent have valid consents under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as well as under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 for both of its units,

which are valid till 31.12.2028. That the answering Respondent also have Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 dated 19.09.2022 for both of its units, both of which are valid till 13.09.2027. That the answering Respondent has Agreement dated 29.06.2022 with M/S Sheetala Waste Management Project, Gautam Budh Nagar (U.P.) for the safe & scientific disposal of the hazardous waste generated by the answering Respondent. Copy of the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 of both the units of the answering Respondent are collectively annexed as **Annexure: R7/B (Colly)**. Copy of the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 dated 19.09.2022 for both of the units of the answering Respondent are collectively annexed as **Annexure: R7/C (Colly)**. Copy of the Membership Certificate and Agreement dated 29.06.2022 with M/S Sheetala Waste Management Project, Gautam Budh Nagar (U.P.) for the safe & scientific disposal of the hazardous waste are collectively annexed as **Annexure: R7/D (Colly)**.

6. That presently the answering Respondent is meeting its fresh water requirement from ground water through 2 (Two) bore-wells. That the answering Respondent have No-Objection Certificates (NOCs) for both of its said bore-wells issued by the Ground Water Department, Uttar Pradesh, both of which

are valid till 31.07.2025. That the answering Respondent has installed Electronic Flowmeter with totalizer at both its borewells. Copies of No-Objection Certificates (NOCs) issued by the Ground Water Department, Uttar Pradesh is annexed as **Annexure: R7/E (Colly)**.

7. That the answering Respondent has permission to discharge 2900 KLD [Unit-1: 1100 KLD and Unit-2: 1800 KLD] of treated effluent. That the answering Respondent has a full fledged Effluent Treatment Plant (ETP) separately for both its units. That the ETP of the Unit-1 of the answering Respondent comprises of Equalization tank with air mixing system, Primary Clarifier, Aeration Tank (with diffused aeration system), Secondary Clarifier, Tertiary Treatment, Sludge Handling System i.e. Sludge Filter Press, Sludge Beds. That the ETP of the Unit-II of the answering Respondent comprises of Equilization Tank, Saveall, Primary Clarifier, Aeration Tank-I (diffused aeration), Aeration Tank – II, Blowers, Secondary Clarifier, Tube Settlers and Sludge Filter Press. Copy of the ETP Adequacy Report of both the ETPs of the answering Respondent both prepared by the Central Pulp and Paper Research Institute (CPPRI), Saharanpur (U.P.) are collectively annexed as **Annexure: R7/F (Colly)**.
8. That the answering Respondent has installed one boiler of capacity 36 TPH. That the answering Respondent has also installed a turbine of capacity 6 MW. That the answering Respondent uses Rice Husk, Bagasse, RDF and Coal as fuel for its above said boilers. That the answering Respondent has

provided stack of height 52 meter attached with its aforesaid boiler equipped with Electro Static Precipitator as APCD.

9. That there is a average generation of approximately 47.49 MT/Day of fly ash. That the answering Respondent supplies its fly ash to the cement plants of M/s Malwa Trading Company, Bhopa Road, Muzaffarnagar and M/s Ganpati Engineering and Construction Utility, Ghaziabad (U.P.). Copies of the Certificate of fly ash supply issued by M/s Ganpati Engineering and Construction Utility, Ghaziabad (U.P.) are collectively annexed as **Annexure: R7/G (Colly)**.
10. That the answering Respondent also has a "*Plastic Supply Agreement*" dated 01.10.2023 with the K.K. Duplex & Paper Mills Pvt. Ltd., Jansath Road, Muzaffarnagar (U.P.) for the scientific disposal /co-processing of the plastic waste generated by the answering Respondent. Copy of the "*Plastic Waste Supply Agreement*" dated 01.10.2023 entered between the answering Respondent and the K.K. Duplex & Paper Mills Pvt. Ltd. is annexed as **Annexure: R7/H**.
11. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. That various test reports of both the treated effluent as well as gaseous emissions generated by the unit of the answering Respondent shows that their parameters are well within the prescribed limits and, therefore, the

answering Respondent is duly complying with the environmental norms. Copy of the Test Reports dated 16.11.2024 of the ground water samples (from borewells of both units) issued by Newcon Consultants & Laboratories, Ghaziabad (U.P.) are collectively annexed as **Annexure: R7/I (Colly)**. Copy of the Test Reports dated 09.01.2025 of the effluent water samples from ETP inlet as well as ETP outlet of both the units of the answering Respondent issued by Newcon Consultants & Laboratories, Ghaziabad (U.P.) are collectively annexed as **Annexure: R7/J (Colly)**. Copy of the Test Report dated 09.01.2025 of Stack Emission issued by Newcon Consultants & Laboratories, Ghaziabad (U.P.) is annexed as **Annexure: R7/K**.

12. That the answering Respondent is an environment friendly industry and has taken all the suitable measures for water management. That the answering Respondent has duly implemented rain water harvesting plan in its premises. That apart from the above, the answering Respondent has also one pond at Village – Bahera having a total annual recharge of 8,46,600 cubic meter. Photograph of the Rain Water Harvesting Pit installed in the unit of the answering Respondent along-with Photographs of the pond adopted by the answering Respondent are collectively annexed as **Annexure: R7/L (Colly)**.

13. That the answering Respondent has developed green belt in the open area within the premises. That during the financial year 2024-25, the answering Respondent has planted approximately 8000 plants under Miyawaki method.

Photographs of the plantation done by the answering Respondent are collectively annexed as **Annexure: R7/M (Colly)**.

14. That in compliance of the directions issued by this Hon'ble Tribunal, inspection of the unit of the answering Respondent was done by UPPCB on 17.10.2024 and 25.11.2024. That the UPPCB filed a Joint Inspection Report along with its Affidavit on 14.12.2024 before this Hon'ble Tribunal, which contains the findings of the UPPCB w.r.t. the industrial units of the answering Respondent as found during the inspection held on 17.10.2024 and 25.11.2024.
15. That a perusal of the said findings of the UPPCB w.r.t. the industrial units of the answering Respondent as found during the inspection held on 17.10.2024 and 25.11.2024 shows the below mentioned facts.
 - (i) That the answering Respondent is having valid Consent to Operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for both of its units.
 - (ii) That the answering Respondent has valid NOCs for abstraction of ground water for both of its borewell, which are valid till 31.07.2025.
 - (iii) Electronic Flow Meter with totalizer has been duly installed by the answering Respondent at its both borewells.
 - (iv) Average daily ground water withdrawal is within the consented /permitted quantity.

- (v) That answering Respondent has 2 (Two) ETPs i.e. both units of the answering Respondent have separate ETP.
- (vi) V-notch was found installed at inlet of both ETPs and V-notch with ultrasonic flow meter was found installed at outlet of both ETPs.
- (vii) Electromagnetic flow meter with totalizer was also found installed at recycled effluent reuse point (i.e. line carrying recycled effluent at paper machine).
- (viii) The parameters of the samples collected from ETP inlet and ETP outlet of both ETPs of the answering Respondent by the UPPCB during inspection held on 17.10.2024 and 25.11.2024 are well within the prescribed limits, which shows that both the units of the answering Respondent are complying units.
- (ix) That the answering Respondent supplies its fly ash to the cement plants of M/s Malwa Trading Company, Bhopa Raod, Muzaffarnagar and M/s Ganpati Engineering and Construction Utility, Ghaziabad (U.P.).
- (x) That the answering Respondent has installed one boiler of capacity 36 TPH. That the answering Respondent has also installed a turbine of capacity 6 MW. That the answering Respondent has provided stack of height 52 meter attached with its aforesaid boiler equipped with Electro Static Precipitator as APCD.
- (xi) That during the inspection conducted by UPPCB on 17.10.2024 and 25.11.2024, the answering Respondent found complying w.r.t. effluent discharge norms as well as stack monitoring reports also shows that the value of particulate matter within the prescribed norms.

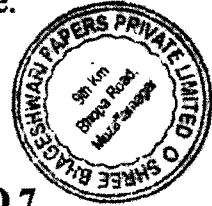
(xii) That as far as the issued of increased production capacity of the Unit-1 of the answering Respondent is concerned, it is submitted that the answering Respondent has increased machine speed after incorporating drying cylinders and other modernisation of paper machine. It is further submitted that earlier the production capacity of the Unit – 1 of the answering Respondent was 100 TPD, however, after modernisation the capacity increased and Unit-1 is getting production around 120 TPD. It is further submitted that the answering Respondent wants to increase production capacity of its Unit-1 up to 200 TPD in future as such the answering Respondent has already taken Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 for the increased production capacity of 200 TPD of its Unit-1 from the Uttar Pradesh Pollution Control Board (UPPCB).

16. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the captioned Original Application being O.A. No.797 of 2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*" in as far as it is related with the answering Respondent i.e. Respondent No.7, namely, Shree Bhageshwari Papers Pvt. Ltd.;
- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

**RESPONDENT NO.7****THROUGH****ANUBHAV ANAND ARON, ABHINAV ANAND****(Advocates for the Respondent No.7)****A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306****Mob: 9811764256, 9582416270****Email: abhinav.legal@gmail.com**Place: *New Delhi*Date: *19/feb 25*

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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 797 of 2024)

IN THE MATTER OF:
Gautam..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents



AFFIDAVIT

I, Kunwar Jagat Singh Chauhan aged about 44 years S/o Sh. Bhanwar Singh Chauhan working as Accountant with Shree Bhageshwari Papers Pvt. Ltd. having its Unit at: 9 Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001 (the Respondent No.7 herein) do hereby solemnly affirm state as under:-

1. That I am working as Accountant with Shree Bhageshwari Papers Pvt. Ltd. (the Respondent No.7 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

Singh
DEPONENT

VERIFICATION:

Verified at on this day of 15 January 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

word before me of
 the deponent
 is/are identified by Shri.
 have satisfied my self by examining the
 deponent who understands the contents
 of the affidavit which has been read out and
 explained by me to the deponent. Fee.....
 charged Rs.....
 NOTARY M. TYAGI MUZAFFARNAGAR

Singh
DEPONENT

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

11.7 FEB 2025



Certified true copy of the Resolution of the Board of Directors of the Shree Bhageshwari Papers Private Ltd. held at 9th K.M. Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh 251001, The registered office of the company on 15th February 2025 AT 10.30 AM.

The Chairman informed the Board of Directors of the Company regarding the pending Original Application being O.A. No.797/2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*" pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi. The Chairman further informed the Board of Directors of the Company regarding the Order dated 17.12.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi whereby the Company has been directed to file its Reply/Response in the aforesaid Original Application being O.A. No.797/2024.

The matter was discussed and following resolution was passed:

RESOLVED THAT in compliance to the Order dated 17.12.2024 passed by the Hon'ble National Green Tribunal, New Delhi passed in the said O.A. No.797/2024, a Reply /Response by & on behalf of the Company shall be filed before the Hon'ble National Green Tribunal, New Delhi in the said Original Application being O.A. No.797/2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*"

RESOLVED FURTHER THAT Sh. Kunwar Jagat Singh Chauhan aged about 44 years S/o Sh. Bhanwar Singh Chauhan R/o H. No. – 1272, Ramlilatilla, Gali No.-1, Muzaffarnagar (U.P.) – 251 002 working as Accountant with the Company be and is hereby authorized to act, appear and to sign all pleading(s), application(s), to sign Vakalatnama and/or other necessary document(s) and to do all acts, deeds and things before the Hon'ble National Green Tribunal, Principal Bench, New Delhi as may be considered necessary in relation thereto and incidental to the said Original Application being O.A. No.797/2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*"

RESOLVED FURTHER THAT a copy of this Resolution, duly certified by any one of the directors, be furnished to the concerned persons /authorities as may be required and they be requested to act thereon.

**CERTIFIED TRUE COPY
FOR Shree Bhageshwari Papers Pvt. Ltd.**


(Divesh Bansal)
Director
DIN: 00 136 035
Date: 15.02.2025
Place: Muzaffarnagar



THE PAPER PEOPLE



Works & Regd. Office :
9th Km Stone, Bhopa Road,
Muzaffarnagar - 251001 U.P. (INDIA)



0131-2468388, 2468390



info@sbpplindia.in



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ANNEXURE: R7/B (colly)

13

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED**Application Id : 29154984****226980/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2024****Date: 04/01/2025****To,****M/sSHREE BHAGESHWARI PAPERS PVT LTD UNIT 1****9th KM stone, Bhopa Road, Muzaffarnagar,MUZAFFARNAGAR,251001**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 29154984**Date :- 2024-11-27****Consolidated Consent to Operate and Authorization (CCA):**

CCA is hereby granted to **M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1** located at **9th KM stone, Bhopa Road, Muzaffarnagar,MUZAFFARNAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions:

- 1.1 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper)	Name of Final Products & By-products with quantity per month	
1	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

PRAVEEN KUMAR Digitally signed by
PRAVEEN KUMAR
Date: 2025.01.27
14:00:58 +05'30'

1	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)
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- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2028-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
- All the pipelines carrying fresh water/back water should be coloured as per protocol.

13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	950 KLD	950 KLD	950 KLD (Unit shall adopt ZLD technology or maximum treated effluent will be recycled/reused for minimizing the use of fresh water)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed

BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
 7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
 8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
 9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
 10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
 12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
 15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 16. The unit shall set up an Environment Management Cell within unit as per the Charter.
 17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 18. All flowmeter should be calibrated annually from recognized institutions/vendor.
 19. The unit shall prepare material balance and water balance report annually.
 20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 21. The unit shall get its ETP performance evaluated by a third party annually.
 22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	06 KLD
2.	Treatment facility	Septic tank
3.	Discharge point	septic tank

- * In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
 - b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
 - c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
 - d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
 - e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
 - f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
 - g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
 - h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units
7. **Environmental management system**
- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
 - ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.
8. **Air Pollution Mitigation**

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

- The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
- In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
- If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
- In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
- In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
- This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
- Compulsory documents to be submitted by the Unit: -

- (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
- (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
- (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.

27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper).
2. Unit shall adopt ZLD technology or maximum treated effluent will be recycled/reused for minimizing the use of fresh water.
3. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
4. Unit shall comply with the provisions of Charter issued from the CPCB for Pulp and Paper Industry.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
7. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 × 7 basis.
8. The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
11. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
12. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
13. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.
14. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
15. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
16. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
17. Industry shall submit quarterly monitoring reports of treated effluent from a certified /approved laboratory under E.P. Act 1986.
18. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000
19. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner

that the air emission confirms with the standards as applicable.

20. Industry shall install OCEMS on stack as per the direction of CPCB.

21. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

22. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

23. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

24. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018.

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Date: 2025.01.27
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KUMAR
Environmental Engineer
Incharge Circle-3

Copy to:

Regional Officer, UPPCB, Muzaffarnagar.

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by PRAVEEN
KUMAR
Date: 2025.01.27
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KUMAR
Environmental Engineer
Incharge Circle-3



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



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Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28973362

225925/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAG
AR/2024

Date: 04/01/2025

To,

M/sSHREE BHAGESHWARI PAPERS PVT LTD UNIT 2

9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 28973362

Date :- 2024-11-27

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 located at 9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions:

- 1.1 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By -products with quantity per month	
1	KRAFT PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material	KRAFT PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material	KRAFT PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

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1	KRAFT PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material	KRAFT PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material	KRAFT PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material	KRAFT PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material
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- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2028-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
- All the pipelines carrying fresh water/back water should be coloured as per protocol.
- The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	1160 KLD	1160 KLD	1160 KLD (2. Unit shall adopt ZLD technology or maximum treated effluent will be recycled/reused for minimizing the use of fresh water)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
 5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed

COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
 7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
 8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
 9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
 10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
 12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
 15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 16. The unit shall set up an Environment Management Cell within unit as per the Charter.
 17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 18. All flowmeter should be calibrated annually from recognized institutions/vendor.
 19. The unit shall prepare material balance and water balance report annually.
 20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 21. The unit shall get its ETP performance evaluated by a third party annually.
 22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**
1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	8 KLD
2.	Treatment facility	Septic tank
3.	Discharge point	septic tank

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height.	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height.	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height.	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height.	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height.

- ii. Operation and maintenance of APCs shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

- (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
- (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
- 8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
- 9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
- 10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
- 11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
- 12. made thereunder.
- 13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
- 14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
- 15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
- 17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
- 18. The unit will have to deposit the revised fee whenever it is notified.
- 19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
- 20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
- 21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
- 22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
- 23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
- 24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
- 26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
- 27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.

28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity KRAFT PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material.
2. Unit shall adopt ZLD technology or maximum treated effluent will be recycled/reused for minimizing the use of fresh water.
3. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
4. Unit shall comply with the provisions of Charter issued from the CPCB for Pulp and Paper Industry.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
7. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
8. The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
11. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
12. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
13. Unit shall not use Agro Waste as raw material.
14. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
15. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.
16. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
17. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
18. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
19. Industry shall submit quarterly monitoring reports of treated effluent from a certified /approved laboratory under E.P. Act 1986.
20. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000
21. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner

that the air emission confirms with the standards as applicable.

22. Industry shall install OCEMS on stack as per the direction of CPCB.

23. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

24. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

25. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

26. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018.

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PRAVEEN KUMAR
KUMAR Date: 2025.01.27
14:01:47 +05'30'

Environmental Engineer
Incharge Circle-3

Copy to:

Regional Officer, UPPCB, Muzaffarnagar.

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KUMAR Date: 2025.01.27
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Environmental Engineer
Incharge Circle-3



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।



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ANNEXURE:- R7/C (colly)

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UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18245/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :19/09/2022

To,

M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1
9th Km Stone , Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001
Tehsil :MuzaffarNagar
District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18245 and 19/09/2022 .
2. Reference of application (No. and date) 12597365 and 26/08/2022 .
3. Mr DIVESH BANSAL of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km Stone , Bhopa Road, Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.150 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	0.80 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.10 MT/ANNUM

1. The authorization shall be valid for a period of 13/09/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

RAKESH KUMAR TYAGI

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Date: 2022.09.28 16:36:01 +05'30'

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and

Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central

Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

22- Unit must submit waste generation and disposal balance for last 2 years along with copies of log book and manifest (form 10) within 7 days of issuing this certificate.

23- Unit must submit point wise compliance report of CTO and point wise compliance of last issued HWA certificate within 7 days of issuing this certificate.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.09.28 16:36:35 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.09.28 16:36:45 +05'30'

CEO/EE, I/C Circle _____



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18244/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :19/09/2022

To,

M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2
9th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001
Tehsil :MuzaffarNagar
District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18244 and 19/09/2022 .
2. Reference of application (No. and date) 17583143 and 26/08/2022 .
3. Mr DIVESH BANSAL of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km Stone , Bhopa Road , Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.150 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	0.80 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.10 MT/ANNUM

1. The authorization shall be valid for a period of 13/09/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR
TYAGI
Date: 2022.09.28 16:34:49 +05'30'

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and

Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

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12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

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Pollution Control Board from time to time.

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19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

22- Unit must submit waste generation and disposal balance for last 2 years along with copies of log book and manifest (form 10) within 7 days of issuing this certificate.

23- Unit must submit point wise compliance report of CTO and point wise compliance of last issued HWA certificate within 7 days of issuing this certificate.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.09.28 16:35:31 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.09.28 16:35:44 +05'30'

CEO/EE, I/C Circle _____

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ANNEXURE:- R7/D(01/4)

41



SHEETALA WASTE MANAGEMENT PROJECT (SWMP)

An ISO 9001:2015 & 14001:2015 Certified Company
www.sheetalawaste.com

MEMBERSHIP CERTIFICATE

This is to certify that

SHREE BHAGESHWARI PAPERS PVT. LTD.

9.0th KM, Bhopa Road,

Muzaffarnagar, U.P. - 251001

is a registered member of our CHW-TSDF at
D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No.: SWMP/SKD/0170/22

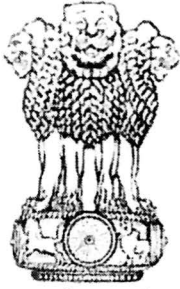
Validity: 29 June, 2022 To 28 June, 2027

To verify validity of membership, call
Sheetala Waste Management Project at
Phone: 0120-2867001/002, +91-9643764441
Email – sales@sheetalawaste.com

For Sheetala Waste Management Project
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP, upon non-payment of dues / service charges.

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सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

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e-Stamp

Certificate No. : IN-UP29405548438142U
 Certificate Issued Date : 29-Jun-2022 12:12 PM
 Account Reference : NEWIMPACC (SV)/ up14535804/ MUZAFFARNAGAR SADAR/ UP- MJF
 Unique Doc. Reference : SUBIN-UPUP1453580450719127379932U
 Purchased by : SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
 Second Party : Not Applicable
 Stamp Duty Paid By : SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



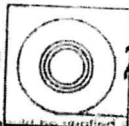
Please write or type below this line

AGREEMENT

This agreement made on this Day 29th of JUNE 2022 between M/s. Shree Bhageshwari Papers Pvt Ltd Unit-1&2, a Company incorporated under Companies' Act, having its registered Office at 9.0th KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001 and its plant located at 9.0th KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001(hereinafter called as "FIRST PART") which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the First Part.

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Subhash Chand
 SUBHASH CHAND
 DISTT. NOTARY
 MUZAFFARNAGAR



9 JUN 2022

peel
 DIRECTOR

Subhash Chand
 SUBHASH CHAND
 DISTT. NOTARY
 MUZAFFARNAGAR
 DISTT. NOTARY
 MUZAFFARNAGAR
 SUBHASH CHAND

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AND

M/S. SHEETALA WASTE MANAGEMENT PROJECT(India) a partnership firm registered under the Partnership Act with its registered office at 78/2, Gaur Plaza, Main G.T. Road, Lal Kuan, Gautam Budh Nagar, Uttar Pradesh - 201309, duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 and/or the E-Waste (Management) Rules 2016, and M/S. HINDUSTAN PETROLUBES (India), a partnership firm registered under the Partnership Act, duly registered with UP Pollution Control Board with having its treatment, storage and recycling facility of Used Oil/Waste Oil at A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016, as amended from time to time, represented by its Director/Partner, (hereinafter called as "SECOND PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part).

WHEREAS FIRST PART is engaged in the Production of kraft Paper using Waste paper as main raw material and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at its Plant located at 9.0th KM, BHOPA ROAD, MUZAFFARNAGAR, DIST. MUZAFFARNAGAR(UP), 251001, is enclosed herewith marked as Annexure I.

AND WHEREAS the SECOND PART has represented and assured to First Part that its Facility D-26, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206 and A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205 is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in the above-mentioned facility/facilities.

SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Form prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.
3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and

THREE PAPER PAPER PRIVATE LIMITED



DIRECTOR

SUBHASH CHAND
DIST. NOTARY
MUZAFFARNAGAR

29 JUN 2022

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decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent

1. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory for each type of Hazardous Waste for Finger Print Analysis.
 - a. In the event there are differences in the analysis results; FIRST PART shall send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc.
 - b. Reports must be provided to SECOND PART via Electronic mail as well as by courier speed post prior to scheduling pick-up of Hazardous Waste.

The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.

6. SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.

7. Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within two (2) business days
 - a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.
 - b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.
 - c. FIRST PART will have to pay actual transport charges to SECOND PART, in case for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART.
 - d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.

8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.
 - a. Container/Bags' weight will also be added to the total weight of the material.

9. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.
 - a. The SECOND PART/ Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.

SHREE BHACSHAN PAPER PRIVATE LIMITED



[Handwritten signature]



SUBHASH CHAND
DIST. NOTARY
MUZAFFARNAGAR
29 JUN 2000

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- c. The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part.
- d. The PAN Number of First Part is AAACB9178R
- e. The GST Registration Number of First Part is 09AAACB9178R1ZR

-SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

- If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

- The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

- FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force.

- a. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI]. (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and major price escalations, escalation of fuel costs viz.. Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

- SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills due to the payment term applicable to FIRST PART as mentioned in Annexure - I A Notice period of maximum fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay a settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement.

- This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

- If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

10- Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the Other Part with a reasonable cause and mutually agreed by both the parties.

- It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.

SUBHASH CHAND

29 JUN 2021



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- 10. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load containers at the FIRST PART premises.
- 11. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out Hazardous Wastes from the premises of the First Part
- 12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
- 13. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure - 1.
 - a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - 1.
- 14. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.
- 15. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows:-

- This agreement is valid for Five Years from 29-06-2022 to 28-06-2027 and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.
- SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.
 - a. First Part states that it has valid unexpired Water Consent under Section 25/26 of the Water Act, 1974 with Ref No. **As Attached**.
 - b. First Part states that it has valid unexpired Air Consent under Section 21 of the (Air Prevention and Control of Pollution) act 1981 with Ref no. **As Attached**.

H R BHADESHWAR PAPERS PRIVATE LIMITED



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SUBHASH CHANDRA
DISTRICT NOTARY

Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this day, 29th June 2022 at GAUTAM BUDH NAGAR, UTTAR PRADESH-201009.

Shree Bhageshwari Papers Pvt Ltd Unit 1&2

For Sheetala Waste Management Project

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Authorized Signatory
(Divesh Bansal)
Mobile: 9837066491

[Signature]
DIRECTOR

Director / Partner / Authorized Signatory

Witnesses:

Name & Designation
Tejendra Kumar Tewari
Manager Administration

[Signature]

1. ANUBHAV GAUTAM

Name & Designation
Aditya Kaushik
Manager ETP

[Signature]

2. AMAN SAINI

UIN: 19AAACB9178R1ZR
UIN: AAACB9178R
Phone: +91 9837066491
Mail: sbpplmzn@gmail.com



Certified that Signature (P.T./B.T.)
[Signature]
Identified by Shri *[Signature]*

[Signature]
SUBHASH CHAND
NOTARY, DISTRICT MUZAFFARNAGAR
[Signature]
SUBHASH CHAND
DISTT. NOTARY
MUZAFFARNAGAR

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



[Signature]
DIRECTOR

29 JUN 2022

ANNEXURE - I**Waste Management & Handling Service Charge**

This annexure is in conjunction with Agreement signed between FIRST PART (M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1&2) and SECOND PART-SHEETALA WASTE MANAGEMENT PROJECT on 28th JUNE 2022.

First part will pay Rs. 20,000/- (Rupees Twenty Thousand Only) Plus 18% GST to second part towards Non-Refundable lifetime Membership Deposit charge which will be applicable from the date of signing of this agreement.

Category - A (Payable by Sheetala Waste Management Project)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP/HPL Rates
1.	Discarded Drums (220 Ltr) PVC/MS	As Per Actual	Rs.400/- Per Drum
2.	Used Oil	As Per Actual	Rs.6000 - Per Drum
3.	E-Waste (Desktop,Laptop,Monitor,CPU,UPS, Industrial Battery, etc	As Per Actual	Rs.12 - Per Kg

- Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules, i.e., without water content.
- SECOND PART will only pay for fully drums of 220 liters capacity. Part filled drums with quantity less than 220 liters will be free of charge.
- Quoted rates of discarded drums are exclusive of GST.

Category-B Disposal Charges (Payable by Shree Bhageshwari Papers Pvt Ltd)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG / Piece
1.	Incinerable: Cotton waste, Oil-Soaked cotton, paper, Hand gloves, Oily-Paint Sludge etc., Empty glue bottles, Expired and Perforated medicines, Chemical Waste, expired Ink Oily Sludges etc.	As Per Actual	Rs.15/-Per KG+GST(18%)
2.	Filter (Air/Oil)	As Per Actual	Rs.35/- Each+GST(18%)
3.	E-waste (Printer, Mouse, Keyboard, LEDs, Speakers, Telephone etc.	As Per Actual	Rs.11/-Per KG+GST(18%)
4.	Empty Containers	As Per Actual	Rs.11/-Per KG+GST(18%)
5.	Transportation	-	As Per Actual

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



Subhash Chand

SUBHASH CHAND

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6.	Loading	-	In the scope of client
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M/S SHREE BHAGESHWARI PAPERS PVT LTD UNIT – 1&2 can also send wastes directly to second part plant located at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr. U.P. 203206

PAYMENT TERMS:

The Customer shall make Full Payment within 15 days

TERMS & CONDITIONS

- a) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added in the weight of total Hazardous Waste/Non-Hazardous Waste and those are not on returnable basis.
 - b) FIRST PART shall deliver their waste at SECOND PART unit at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206 and/or A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205 at its own cost.
 - c) Member have to ensure a lifting of minimum 250 kg waste in one time per quarter or Rs.-3500+GST 18% minimum charges whichever is higher.
 - d) The transport charges are subject to revision if fuel prices are increased or decreased by Government.
 - e) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.
- g) Payments shall be made through Cheque/NEFT/ RTGS.
 - h) TAXES / LEVIES: - All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc., as applicable from time to time, will be payable by FIRST PART.
 - i) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties.
 - j) The material from FIRST PART to SECOND PART to be lifted by SECOND PART. FIRST PART will intimate SECOND PART when material is ready. SECOND PART will arrange for transportation & FIRST PART will bear the cost of transportation. Freight to be settled before lifting the material.
 - k) The certificate is for life membership. No additional charges will be applicable for renewal of



SWMP Incineration Facility: D-26, UPSIDC Industrial Area, Near Ghaziabad, U.P.

M/S SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

SWMP (HPL) Refinery: A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr - U.P.

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ANNEXURE!- RFE (copy)
50**GROUND WATER DEPARTMENT**

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG040900****VALID FROM 18/03/2023 TO 31/07/2025**

Serial No.: 202302000070

Name of the Owner	DIVESH BANSAL		
Address of the Applicant	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH	Application No.	MZFN0223RIN0128
Date of Submission	03/02/2023	Specimen Signature	
Company Name	M/s SHREE BHAGESHWARI PAPERS PVT LTD	Company Address	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/02/1995		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	180.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	131.00
Date of Energization (In Case of Electric Pump)		11/02/1995	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	131.00	Maximum Allowable Running Hours Per Day:	9.00
Maximum Allowable Annual Extraction of Ground Water:	402425	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	TRANSFER OF CGWA TO UPGWD.		
Against Case			

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- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day, and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:**
 - (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - (B) **Infrastructure User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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Date: 08/06/2023

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG031479

VALID FROM 18/03/2023 TO 31/07/2025

Serial No.: 202302000071

Name of the Owner	DIVESH BANSAL		
Address of the Applicant	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH	Application No.	MZFN0223RIN0129
Date of Submission	03/02/2023	Specimen Signature	
Company Name	M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT - 2	Company Address	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	09/05/2009		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	180.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	125.00
Date of Energization (In Case of Electric Pump)		16/05/2009	
Maximum Allowable Rate of Withdrawal (m³/hr.):	125.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:	433406	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	TRANSFER OF CGWA TO UPGWD.		

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Against Case

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day, and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars or information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.

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- (12) In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :07/07/2023

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

ANNEXURE: R7/F (copy)

REPORT

ON

**Adequacy Of Existing Effluent Treatment Plant
(ETP) For Treatment Of Effluent To Be Generated
From Expanded Capacity
(120 TPD Kraft Paper)**

AT

**Shree Bhageshwari Papers pvt. Ltd, Unit-I
9th Km Stone, Bhopa Road, Muzaffarnagar (UP)**

Prepared by

**Dr. Suresh Panwar
Ex-scientist G & Head
Environment Management Division
Central Pulp & Paper Research Institute, Saharanpur**

July, 2020

Dr. Suresh Panwar**M. Sc., Ph. D.****Consultant (Env)**Ex. Scientist 'G' & Head EMD, CPPRI,
Min. of Commerce & Industry, GOI

PREFACE

The Pulp & Paper industry is categorised under Grossly Polluting Industry. In recent past , the pulp & paper industry particularly operating in river Ganga basin has implemented various measures to upgraded process to reduce fresh water consumption , effluent load as well as to upgraded existing Effluent Treatment Plant (ETP) up to tertiary treatment level to treat effluent to achieve the discharge standards stipulated by regulatory agencies. As a result the mill has upgraded their process & ETP in accordance to their installed paper production capacity and now operating their ETP efficiently & regularly to meet the discharge norms before discharging to drain/river.

The present report on adequacy of existing ETP is prepared based on information provided by mill & discussion held with mill officials during visit to mill for treatment of effluent to be generated from 120 tonne/day paper manufacturing from waste paper.

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Details of Existing Effluent Treatment Plant	02
Waste Water Generation & Their Characteristics	03
Adequacy Assessment of Existing ETP	03
Conclusions & Recommendations	07
ETP layout	08 Fig.-1

1. BRIEF OF MILL

M/S Shree Bhageshwari Papers Pvt. Ltd. Unit I is located at 9th km stone, Bhopa Road, Muzaffarnagar, U.P. The mill is manufacturing around 100 TPD Kraft Paper from waste paper only. Earlier mill was using around 20 TPD chemical agro pulp along with waste paper. The mill has stopped pulping of agro residues and now using only mixed waste paper (imported and indigenous). The mill has single paper machine and has implemented some modification in paper machine including manufacturing of high grammage paper product which results in increased production upto 120 TPD. However the average paper production is below 100 TPD.

2. OBJECTIVE OF REPORT

Since the existing paper machine can manufacture kraft paper upto 120 TPD particularly when high grammage paper is to be manufactured depending on market requirement. The objective of present report is to assess the adequacy of existing Effluent Treatment Plant (ETP) for the treatment of mill effluent to be generated from 120 TPD. The report is prepared based on information given by mill and discussion held with mill official during visit to mill.

3. FRESH WATER CONSUMPTION

The tentative fresh water consumption for present paper production 100 TPD and at 120 TPD is given below

S.No.	Unit	At 100 TPD,m3/d	At 120 TPD,m3/d
1	Pulp Mill	NIL	NIL
2	Paper Machine	700	750
3	Boiler (common for unit I and II)	500	550
4	Chemical Preparation	50	60
5	Domestic	50	50
	Total , m3/day	1300	1410

Boiler facility is common for both unit I and unit II.

4 . DETAILS OF EXISTING EFFLUENT TREATMENT PLANT (ETP)

The mill has exhausting facility of treatment of effluent to meet the discharge standards. The effluent after treatment and meeting the discharge standards is discharged to drain which ultimately join the Kali River (West) and then river Hindon. The details of existing ETP are given in fig 1 and table 1.

Table 1: Existing ETP size and specifications

S. No.	Units	Specification	Purpose
1	Equalisation tank with air mixing system	8.2*6.2*3.5 m vol. 178 m ³	To absorb shock loads and uniform feeding to ETP
2	Primary Clarifier	dia 9.2*5.0m SWD vol. 332 m ³	For removal of TSS
3	Aeration tank with diffused aeration system	dia. 24.3 m*6.5m h vol. 3012 m ³ blower 1*100 HP=3300 m ³ air/hr 2*75 HP=2*1838 m ³ air/hr	For removal of COD and BOD
4	Secondary clarifier	dia. 10.9 m*3.2 SWD vol. 298 m ³	For removal of TSS
5	Tertiary treatment system - Tube settler	7.2*2.9*2 m vol.41.75m ³	For removal of TSS, COD, Colour
6	Sludge handing system sludge filter press (mould type) sludge beds	5 t solid/day	

5. WASTE WATER GENERATION And THEIR CHARACTERISTICS

The most of the unit operation involved in paper making is completed with back water. Fresh water is used mainly for cleaning and washing of wire and felt at paper machine, boiler feed water etc. The fresh water used for the above purpose ends up as waste water which after treatment is discharged to drain. The waste water generation and their characteristics are given below

S.No.	Details	Value	
		Inlet p/c	Outlet p/c
1	Paper production, t/d	100	
2	Effluent flow, m ³ /d	600	600
3	Ph	6.8	7.2
4	TSS, mg/l	800	150
5	COD, mg/l	5000	4000
6	BOD, mg/l	2200	1550

6. ADEQUACY ASSESSMENT OF EXISTING ETP FOR TREATMENT OF EFFLUENT FROM 120 TPD PAPER

The adequacy of existing ETP consisting equalisation tank, primary clarifier, aeration tank, secondary clarifier, tertiary treatment system (fig 1) is assessed for treatment of effluent to be generated from maximum production i.e. 120 TPD. The details of unit size and their adequacy are given below

- Expected pollution load after primary clarifier

Kraft paper production, t/d	120
Av. Effluent flow, m ³ /d	675 (28 m ³ /hr)
Peak flow, m ³ /d	850 (35 m ³ /hr)
PH	7.2
TSS, mg/l	150 (101 kg/d)
COD, mg/l	4200 (2835 kg/d)
BOD, mg/l	1650 (1114 kg/d)

• **ETP Adequacy Assessment**

a. Equalisation tank with air mixing system

Av. Flow, m ³ /d	675 (28 m ³ /hr)
Peak flow, m ³ /d	850 (35.5 m ³ /hr)
Vol. Of tank, m ³	178
Ret. Time at peak flow, hr	5.0

Comments – Size of equalisation tank is adequate to handle effluent load from 120 TPD paper.

b. Primary Clarifier

Unit size- $\phi 9.2 \times 5$ m SWD

Vol.- 332 m³

Surface area- 66 m²

Av. Flow- 675 m³/d (28 m³/hr)

Surface overflow rate (SOR)- 10 m³/m²d (<20)

Retention time- 12 hrs (9.0 hrs at peak flow)

Comments- unit size and capacity is adequate for handling of more than the effluent load from 120 TPD

c. Aeration Tank- With Diffused Aerators

Size- $\phi 24.3 \times 6.5$ m H

Vol.- 3012 m³

Av. Flow- 28 m³/hr (peak flow-36 m³/hr)

MLSS- 3000 mg/l

F/M Ratio- 0.15

Vol. loading rate- $0.35 \text{ kg BOD/m}^3\text{d}$ (<0.5)

Retention time- 80-100 hrs

Oxygen requirement to achieve $< 30 \text{ mg/l BOD}$

BOD load after P/C- 1114 kg/d (47 kg/hr)

Oxygen required- 56.0 kg/hr

Total air requirement under standard conditions- $3900 \text{ m}^3\text{/hr}$

Capacity of air blower- $1*100 \text{ HP}$ - $3300 \text{ m}^3 \text{ air/hr}$

$2*75 \text{ HP}$ - $2*1838 \text{ m}^3 \text{ air/hr}$

Comments- size of aeration tank and oxygenation capacity of blowers is adequate to handle effluent BOD load from 120 TPD paper.

d. Secondary clarifier

Unit size- $\phi 10.9 \text{ m} * 3.2 \text{ m SWD}$

Vol.- 298 m^3

Surface area- 93 m^2

Av. Flow- $28 \text{ m}^3\text{/hr}$

Surface overflow rate (SOR)- $8 \text{ m}^3\text{/m}^2\text{d}$ ($<20 \text{ m}^3\text{/m}^2\text{d}$)

Retention time- 8-10 hrs

Comments- the size and volume of secondary clarifier is adequate to handle more than the effluent load generated from 120 TPD paper.

e. Tertiary Treatment System

Tube settler size- $7.2 * 2.9 * 2 \text{ m}$

Vol.- 42 m^3

Retention time- 1.5 hrs

65

Comments- size and volume of Tub settler is adequate to handle the effluent load from 120 TPD paper.

f. Sludge Handling System

Sludge filter press (mould type)- cap. 5 t solids/day


Sludge beds- 5*5 nos. of size 5m x 5m x 1m

Comments- sludge filter press and sludge beds are sufficient and adequate to handle ETP sludge.

da

7. CONCLUSIONS & RECOMMENDATIONS

- The design adequacy of existing ETP given in text report indicates that the existing ETP consisting equalisation tank, primary clarifier, aeration tank equipped with diffusers, secondary clarifier, and tertiary treatment system is adequate and sufficient for treatment of effluent to be generated from 120 tonne/day kraft paper, if operated under optimum conditions.
- Mill has installed Polydisc Filter (PDF) for recovery of fibre from effluent.
- The mill is also suggested to operate the ETP under optimum conditions to achieve discharge standards.
- The mill is also advised to use coagulant and flocculant for efficient removal of suspended solids through primary clarifier and tertiary treatment system.


13/7/2020
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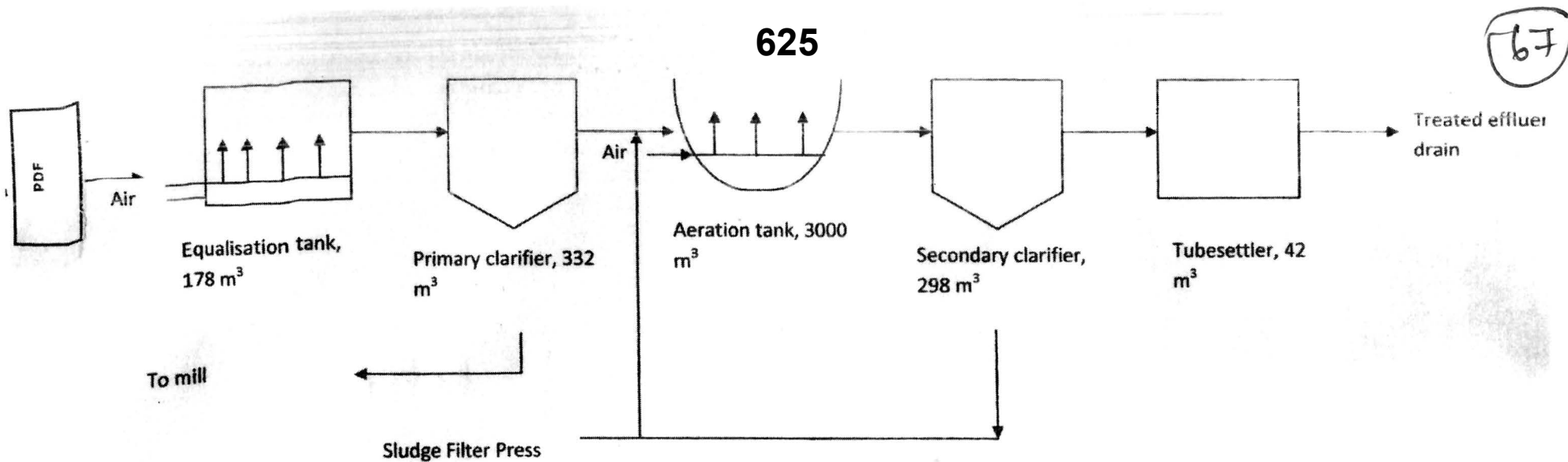


Fig. 1-Layout of Existing ETP at Shree Bhageshwari Papers Ltd., Unit I, Muzaffarnagar, U.P.

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REPORT

ON

**Adequacy Of Existing Effluent Treatment Plant (ETP)
For Treatment Of Effluent Generated From
100 TPD Speciality Paper**

AT

**Shree Bhageshwari Papers pvt. Ltd, Unit-II
9th Km Stone, Bhopa Road, Muzaffarnagar (UP)**

Prepared by

**Dr. Suresh Panwar
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Central Pulp & Paper Research Institute, Saharanpur**

July, 2020

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Min. of Commerce & Industry, GOI

(69)

PREFACE

The Pulp & Paper industry is considered water intensive & highly polluting industry. Water consumption in paper making process is depend on end product quality to be manufactured and is relatively high for manufacturing specialty paper. In recent past industry has implemented various measures to reduce fresh water consumption through efficient water usage, increase reuse of back water into process and also upgraded their existing Effluent Treatment Plant up to tertiary level for treatment of mill effluent to meet discharge standards stipulated by regulatory agencies on regular basis. The present report is prepared based on information provided by mill related to their water consumption, effluent generation its characteristics, ETP specifications and discussion had with mill officials during visit to mill. The adequacy of existing ETP, Unit-II is evaluated following guidelines given under CPCB Charter as well as criteria given in literature.

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Waste Water Generation & Its Characteristics	5
Adequacy Assessment of Existing ETP of Unit II	6
Conclusions & Recommendations	9
ETP layout	Fig.-1 Annexure 10

1. BRIEF OF THE MILL

Shree Bhageshwari Papers Pvt. Limited, Unit-II located at 9th Km stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh is engaged in manufacturing specialty paper/ writing & printing/ kraft paper using 100 % waste paper depending upon market requirement. The mill has single paper machine of 100 tonne per day. The waste paper (indigenous & imported) is processed using Hicon pulper to produce pulp required for production of paper as per market requirement.

The mill has two units I & II, both the units are located in same premises. The boiler installed at Unit-I is common facility to provide steam to both units. The mill is using mixed waste paper (imported & indigenous) in different ratio depending upon product quality to be manufactured. Unit-II is a specialty grade paper manufacturing unit however it has flexibility for production of writing, printing paper & kraft paper.s

2. OBJECTIVE OF THE REPORT

The mill has implemented various measures in process and upgraded existing ETP to comply the CPCB charter, "**Water Recycling & Pollution Prevention in Pulp and Paper Industry**". The main objective of the present report is to assess the adequacy of existing Effluent Treatment Plant (ETP) for treatment of effluent to comply the discharge norms.

The report is prepared based on information provided by the mill related to ETP Specifications, effluent generation, effluent analysis and discussions with mill officials.

3. WATER CONSUMPTION IN PROCESS

The paper making process is considered water intensive process and around 100-110 m³ water is required to produce one tonne of paper. Around 85 -90 % of water required is met out by reuse of back water into system and fresh water is

required mainly for cleaning of equipment, felt, wire of paper machine, chemical preparation etc.

Recently, CPCB has introduced the Charter with the objective of Water Conservation and increase recycling of back water/effluent in Pulp & Paper Industries in 2012 & 2015. The abstract of the same is given below –

Effluent Generation Norms in the Ganga River Basin States (m³/t of product)

Category	Short Term Objectives	Long Term Objectives
A1: Wood Based Pulp & Paper Mills producing bleached grades of chemical pulps, papers, paperboards & newsprint	50	40
A2: Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers and paperboards	30	20
B1: Agro Based Pulp & Paper Mills producing bleached grades of chemical pulps, papers, paperboards & newsprint	50	40
B2: Agro Based Pulp & Paper Mills producing unbleached grades of papers and paperboards	30	20
C1: RCF & Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	15	10
C2: RCF & Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	10	6
D: RCF & Market Pulp Based Specialty Paper Mills#	50	40

Based on the fixation of desired results by CPCB, the mill has undergone various changes w.r.t. water conservation efforts and specially focused on maximum water recycling efforts.

The tentative fresh water consumption in different process as of now is given below:

Unit/Process	Water Consumption, m ³ /day
Pulp mill	Nil (Backwater)
Paper Machine (Showers)	1350
Chemical Preparation	100
Domestic	50
Boiler	Common and installed at Unit-I
Total, m³/day	1500

4. TECHNICAL DETAILS OF ETP

The mill has already installed and upgraded the existing ETP up to tertiary level as per the guidelines given under CPCB charter to meet the discharge standards. The details of existing ETP (Fig.-1) are given as under:

S. No.	Details	Dimensions	Purpose
1.	Equalization Tank with air mixing system	5.2 m x 5.2 m x 3.0 m Capacity: 81 m ³	Absorption of shock load and uniform feeding to ETP
2.	Saveall	Dia: 5.0 m, Height: 5.2 m Capacity: 102 m ³	Fibre recovery
3.	Primary Clarifier	Dia: 15.6 m, SWD: 3.4 m Capacity: 650m ³	TSS removal
4.	Aeration Tank- I (Diffused Aeration)	24 m x 12 m x 4 m Capacity: 1152 m ³	

	Aeration Tank-II	24 m x 12 m x 5.5 m Capacity: 1584 m ³	Removal of BOD & COD
	Blowers	1 x 150 HP (5000 m ³ /hr) 2 x 55 HP (2 x 1703 m ³ /hr) 1 x 75 HP (1838 m ³ /hr)	
5.	Secondary Clarifier	Dia: 13 m, SWD: 3.6 m Capacity: 478 m ³	TSS removal
6.	Tube Settler	7.2 m x 2.9 m x 2 m Capacity: 42 m ³	TSS removal
7.	Pressure Sand Filter (PSF)	1 x 50 m ³	TSS removal
8.	Sludge Filter Press (Mould Type)	Cap.: 5 tonne solids per day	Dewatering of Sludge

5. WASTEWATER GENERATION AND ITS CHARACTERISTICS

The mill is manufacturing specialty paper from mixed waste paper. It is important to maintain the quality of product as per end application. The fresh water is used mainly for cleaning & washing of pulp and cleaning of felt & wire at paper machine. The volume of effluent generation and their characteristics are given below:

- Paper production: 100 tpd
- Fresh water consumption, m³/day: 1500
- Effluent generation, m³/day: 2300
- Reuse of treated effluent, m³/day; 1100
- Final Discharge ,m³/day ;1200

- Effluent characteristics:

Parameter	Value	
	Inlet to Primary Clarifier	Outlet of Primary Clarifier
pH	7.8	7.5
T.S.S., mg/l	1200	120
COD, mg/l	1050	675
BOD, mg/l	320	225

6. ADEQUACY ASSESSMENT OF EXSITING EFFLUENT TREATMENT PLANT (ETP) OF UNIT-II

The adequacy of existing ETP is assessed based on installed /consented paper production i.e. 100 tonne/day. The details of units' size and their adequacy for treatment of effluent to achieve discharge norms stipulated by regulatory agencies are given below:

a) Equalization Tank with Air Mixing System

Size: 5.2 m x 5.2 m x 3.0 m

Volume: 81 m³

Effluent generation:

- Average flow: 2300 m³/day, 96 m³/hr
- Peak flow: 125 m³/hr
- HRT: 0.8 hr

Comments: Size of equalization tank for average flow is just adequate. Mill is suggested to retain the effluent during peak time in holding tank available in plant.

b) Primary Clarifier:

- Size: ϕ 15.6 m, SWD: 3.4 m
- Volume: 650 m^3
- Surface area: 191 m^2
- Average flow: $96 \text{ m}^3/\text{hr}$
- Surface Overflow Rate (SOR), $\text{m}^3/\text{m}^2.\text{d}$: $12 (< 20 \text{ m}^3/\text{m}^2.\text{d})$
- Retention time (HRT): 6.75 hrs

Comments: Capacity & Size of primary Clarifier is adequate for treatment of present effluent load from 100 tpd paper.

c) Aeration Tank:

- Volume: $1152 \text{ m}^3 + 1584 \text{ m}^3 = 2736 \text{ m}^3$
- Average flow: $2300 \text{ m}^3/\text{day}$ ($96 \text{ m}^3/\text{hr}$)
- Retention time (HRT): 24 hrs
- Influent BOD, mg/l: 225
- Influent BOD load, kg/day: 517.5 (~ 22 kg/hr)
- MLSS in aeration tank, mg/l: 2500
- F/M ratio: 0.08
- Volumetric Loading Rate, kg BOD/ $\text{m}^3.\text{day}$: 0.19

Air Requirement for Aeration Basins

- Influent BOD, mg/l: 225
- BOD Discharge Norm, mg/l: 30
- BOD load to be removed: 450 kg/day (19 kg/hr)
- Oxygen required per kg BOD removal, kg O_2 /kg BOD: 1.2
- Total Oxygen required, kg O_2 /day: 540 (~ 23 O_2 kg/hr)
- Total air requirement under standard operating conditions, m^3/hr : 1650
- Capacity of air discharge of blower (150 HP), m^3/hr : 5000
(Stand by blowers- 2 x 55 HP and 1 x 75 HP)

Comments:

The size of aeration tank and air discharge capacity of blower (150 HP) are adequate & sufficient to treat more than the effluent load generated from 100 tpd paper to achieve the discharge norms.

d) Secondary Clarifier:

- Size: ϕ 13m m, SWD: 3.6 m
- Volume: 478 m³
- Surface area: 133 m²
- Average flow: 96 m³/hr
- Retention time (HRT): 3.60 hrs
- Surface Overflow Rate (SOR), m³/m².d: 17 (< 20 m³/m².d)

Comments: Size & volume of secondary clarifier is adequate for handling of present effluent load.

e) Tertiary Treatment System**Tube Settler**

- Size: 7.2 m x 2.9 m x 2 m
- Capacity: 42 m³
- HRT: 0.45 hr

Pressure Sand Filter (PSF)

- Capacity: 50 m³/hr
- HRT: 30 minutes

Comments: Tertiary Treatment System is adequate to handle present effluent load.

f) Sludge Handling System:**Filter Press (Mould Type)**

Solids processing capacity – 5 tonne solids per day

Comment: Adequate

7.CONCLUSIONS & RECOMMENDATIONS


-Based on design specifications of existing ETP given by the mill and discussion held with mill officials the existing ETP (Fig.-1) consisting Equalization Tank, Saveall, Primary Clarifier, Aeration Tanks equipped with diffusers & blowers, Secondary Clarifier and Tertiary Treatment System is adequate for treatment of effluent load generated from 100 tpd paper from waste paper.

- Mill has installed Polydisc Filter (PDF) for recovery of fibre from effluent.

-Mill is advised to maintain and operate the exiting ETP under optimum conditions to treat the effluent to achieve the discharge standard norms.

-The mill also suggested for efficient use of freshwater with increase reuse of treated effluent into process wherever is possible to reduce fresh water consumption.

-The mill is suggested to reuse effluent (50%) after primary clarifier and 50% after tertiary treatment which will help in enhancing performance of ETP.


13/7/2020
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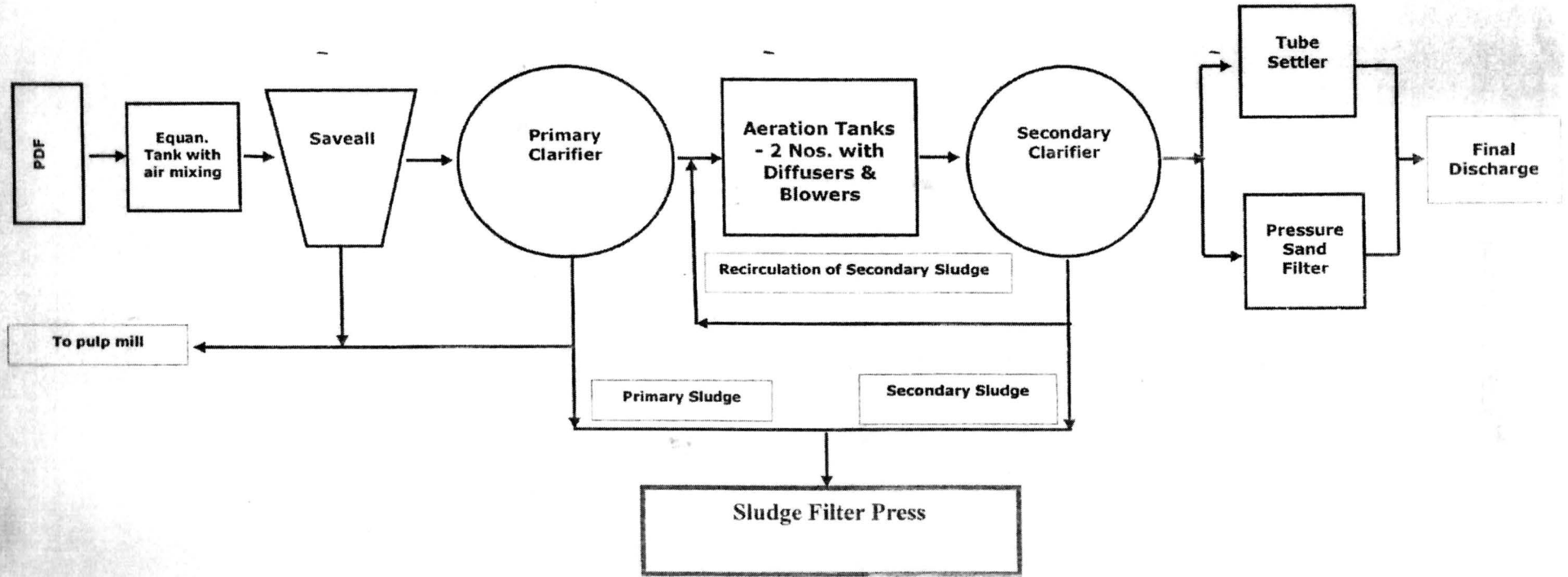


Fig.2: Layout of Existing ETP at M/s Shree Bhageshwari Papers Limited Unit-2, 9th K.M. Bhopa Road, Muzaffarnagar (UP)

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CEMENT | STEEL | POWER | RAIL & ROAD
BUILDINGS | RMC | O&M-NDT SERVICE

Ganpati Engineering & Construction Utility

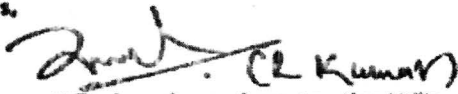
Engineering Construction & Contracts

To Whom So ever It May Concern

We (M/s Ganpati Engineering and construction Utility Ghaziabad GSTIN - 09AARFG9656M1ZA) would like to take Dry Flyash through Closed Bulker Dispenser mode from M/s Shree Bhageshwari Papers Private Ltd., & M/s Garg Duplex and Paper Mills Pvt Ltd Muzaffarnagar (U.P) by the M/s B.T.C Earth Movers (GSTIN-09CFPPA2431D1ZT), Nagla Buzurg, Muzaffarnagar-251308(U.P).

The Same Dry Flyash will be supply to M/s Shree Cement Ltd Sikandrabad (U.P) and Ultratech Cement (U.P) and RMC and Flyash Bricks Plants Greater Noida U.P.

Regards,

 (R. Kumar)

M/s Ganpati Engineering and construction Utility

For B.T.C. Earth Movers



Proprietor

M/s B.T.C Earth Movers

(A Complete Solution of Civil & Mechanical Projects/O&M/AMC/NDT Services Cement & Power Sector etc.)
Head Office - Flat No. 1105, T-10 Land Craft Golf Link Society, Near Columbia Asia Hospital, On NH-24
Ghaziabad-201 002 (U.P.) Tel No. 8299167353 E-mail: gecuindia@gmail.com

PAN No. : AARFG9656M
GST No. : 09AARFG9656M1ZA



CEMENT | STEEL | POWER | RAIL & ROAD
BUILDINGS | RMC | O&M-NDT SERVICE

Ganpati Engineering & Construction Utility

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The Same Dry Flyash will be supply to M/s Wonder Cement Ltd (U.P)

Regards,

M/s Ganpati Engineering and construction Utility

M/s B.T.C Earth Movers

For B.T.C. Earth Movers

Proprietor

(A Complete Solution of Civil & Mechanical-Projects/O&M/AMC/NDT Services-Cement & Power Sector etc.)

Regd Office : Flat No. 1105, T-1C Land Craft Golf Link Society, Near-Columbla Asla Hospital, On NH-24
Ghaziabad-201 002 (U.P.) Tel No. 8299167353 E-mail : gecindia@gmail.com



उत्तर प्रदेश UTTAR PRADESH



GD 072051

PLASTIC SUPPLY AGREEMENT

BETWEEN

K K Duplex & Paper Mills Private Limited (First Party)

AND

Shree Bhageshwari Papers Private Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 1st day of October 2023 ("01.10.2023").

NOTARY

K K Duplex & Paper Mills Private Limited, Jansath Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar-251001 U.P.- India, hereinafter referred to as "**K K Duplex & Paper Mills Private Limited**", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted assigns) of the **FIRST PARTY;**

Subhash Chandra
 ATTESTED
 DISTRICT NOTARY
 MUZAFFARNAGAR



Jamaal Bansa
 DIRECTOR

NOTARY
 for **K K Duplex & Paper Mills (P) Ltd.**

Surender
 Director

1 OCT 2023

And

Shree Bhageshwari Papers Private Limited having its registered office at **9th K.M. Bhopa Road, Muzaffarnagar, U.P.** Which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**.

K K Duplex and Paper Mills Pvt Ltd & Shree Bhageshwari Papers Private Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. **K K Duplex and Paper Mills Pvt Ltd** is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed plastic material for co-processing & utilization to power plant. **K K Duplex and Paper Mills Pvt Ltd** has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. **Shree Bhageshwari Papers Private Limited** is undertaking to supply plastic waste (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the **K K Duplex and Paper Mills Pvt Ltd** Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. **Supply and Disposal**
 - i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Shree Bhageshwari Papers Private Limited** shall deliver the Plastic Waste to **K K Duplex and Paper Mills Pvt Ltd** for co-processing thereof.
 - ii. **Shree Bhageshwari Papers Private Limited** hereby represents and assures **K K Duplex and Paper Mills Pvt Ltd** that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to **K K Duplex and Paper Mills Pvt Ltd** Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of **K K Duplex**, **Shree Bhageshwari Papers Private Limited** shall furnish copies & field visits to its sites thereof for **K K Duplex and Paper Mills Pvt Ltd** record as **K K Duplex and Paper Mills**

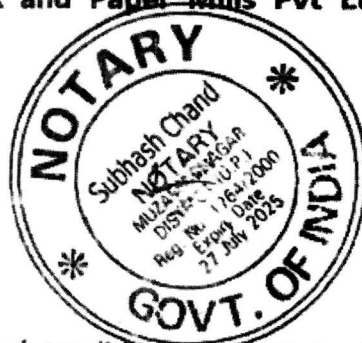


Suman Bansal
Director

1 OCT 2023

Suneel Anand
Director

For **K K Duplex & Paper Mills**



Pvt Ltd is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

- iii. Shree Bhageshwari Papers Private Limited hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act, 1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.
- iv. Parties shall carry out monthly reconciliation of Waste accepted by K K Duplex and Paper Mills Pvt Ltd.
- v. Shree Bhageshwari Papers Private Limited hereby specifically agrees and confirms that all wastes for co-processing in K K Duplex and Paper Mills Pvt Ltd plant from its premises will be only carried out its own.

2 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, K K Duplex and Paper Mills Pvt Ltd shall issue a certificate to Shree Bhageshwari Papers Private Limited, certifying the scientific disposal of the monthly quantity of Waste delivered by Shree Bhageshwari Papers Private Limited and accepted for disposal by K K Duplex and Paper Mills Pvt Ltd at the Paper plants within 10 days after the month end supply. K K Duplex and Paper Mills Pvt Ltd shall issue Disposal Certificate to Shree Bhageshwari Papers Private Limited.

K K Duplex and Paper Mills Pvt Ltd will issue the waste disposal certificate mentioning the name of Shree Bhageshwari Papers Private Limited along with the quantities of Waste delivered at the K K Duplex and Paper Mills Pvt Ltd.

3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4 Terms and Termination:

4.1 Term

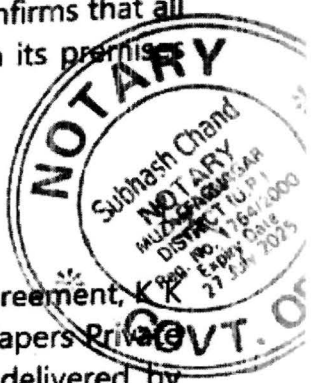
K K Duplex & Paper Mills (P) Ltd.

Suresh Agarwal
Director



Samad Bansaif
Director

1 OCT 2023



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This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by K K Duplex, by giving 15 days' notice period, on any of the following grounds:

- I. Any permission is found to have not been obtained or maintained by Shree Bhageshwari Papers Private Limited with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by Shree Bhageshwari Papers Private Limited in relation to allowing the delivery and disposal of the relevant Waste at K K Duplex Paper Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

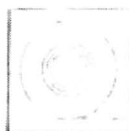
5.3 Commercial Terms

5.3.1 All commercial terms as applicable in this agreement will be settled between M/s K K Duplex and Shree Bhageshwari Papers Private Limited.

5.3.2 Shree Bhageshwari Papers Private Limited shall organize to transport the plastic waste to KK Duplex's processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of plastic waste through road transportation as per the mutually agreed delivery schedule.

5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).



Ganad Bansa
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For K K Duplex & Paper Mills (P) Ltd.

Surendra
Director

1 OCT 2023

6 Governing Law & Dispute Settlement

- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

7 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto, nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

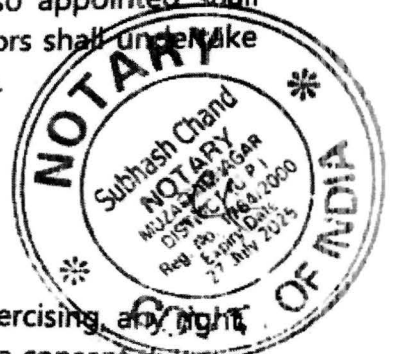
iii. Amendments

for Duplex & Paper Mills (P) Ltd.

Ganad Bansa

Suneet

1 OCT 2023



Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both K K Duplex and Paper Mills Pvt Ltd and Shree Bhageshwari Papers Private Limited.

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Shree Bhageshwari Papers Private Limited shall not assign or transfer their rights or obligations under this Agreement without the written consent of K K Duplex and Paper Mills Pvt Ltd. Notwithstanding anything contained herein; no consent of Shree Bhageshwari Papers Private Limited shall be required for an assignment by K K Duplex to any third party.

vii. No Partnership

- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between K K Duplex and Paper Mills Pvt Ltd and Shree Bhageshwari Papers Private Limited
- b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. Indemnification:

Shree Bhageshwari Papers Private Limited agrees and undertakes to indemnify K K Duplex for any liability, claims, legal actions against K K Duplex or any of its directors or employees, arising out of any negligent action or willful misconduct of **Shree Bhageshwari Papers Private Limited**.

Shree Bhageshwari Papers Private Limited also agrees to indemnify K K Duplex and its directors or employees, from and against all losses, actions, proceedings,

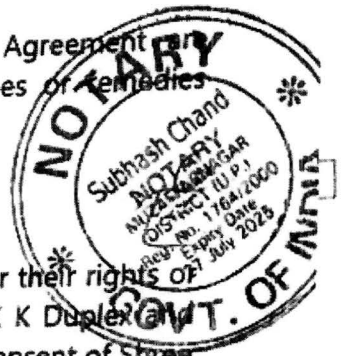
for **K K Duplex & Paper Mills (P) Ltd.**

[Stamp]

Suman Bansal
Director

Suresh Agarwal
Director

1 OCT 2023



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claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Compliance

Shree Bhageshwari Papers Private Limited shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Shree Bhageshwari Papers Private Limited** shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For **Shree Bhageshwari Papers Private Limited** For **K K Duplex & Paper Mills Pvt Ltd**

Name: _____

Name: Suneel Aggarwal



Suman Bansal
Director

(Signature & Stamp)

For **K K Duplex & Paper Mills (P) Ltd**

Suneel Aggarwal
Director

(Signature & Stamp)

Witnesses 1:

Name: *Umit Kumar*
B, Brahambur
MZN



1 OCT 2023

(Signature)

Witnesses 2:

[Handwritten signature]

Name: Jagat Singh Chauhan
1272, Ram Lila Tila
Muzaffarnagar

Post Office Duplex & Paper Mills (P) Ltd

[Handwritten signature]
Director

Certified that signature/L.T./R.T.
[Handwritten signature]
Identified by Shri. *[Handwritten signature]*



[Handwritten signature]
DIRECTOR

Subhash Chand
DISTRICT NOTARY
MUZAFFARNAGAR

Identified by

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1 OCT 2023

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ANNEXURE :- R7/I (Colly)



Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
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TC-12621

TEST REPORT

Page No.: 1 of 2

TEST REPORT No. NCL/EP-009/12/11/24/A		ULR No.:TC1262124000001321F	DATE OF REPORT : 16/11/2024
Name and Address of Customer	M/S SHREE BHAGESHWARI PAPERS PVT. LTD. (UNIT-I) 9TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.		

SAMPLING DETAILS

Sample Name	: Ground Water	Analysis End Date	: 16/11/2024
Analysis Start Date	: 12/11/2024	Sample ID No.	: NCL/EP-009/12/11/24
Date of Sampling	: 11/11/2024	Sample Receipt Date	: 12/11/2024
Time of Sampling	: --	Environmental Condition	: 25±2°C
Sampling Done By	: CUSTOMER	Sample Quantity	: 2+1 Ltr
Sampling Description	: Ground Water	Packing	: PVC CANE
Sampling Location	: Borewell (Post Monsoon)		
Sampling Protocol	: IS : 17614 (P-1)		
Packing Condition	: Sealed		

TEST RESULT

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	IS : 3025 (P-4)	BDL(DL-1.0)	5.0	15
2	Odour	--	IS : 3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	--	IS : 3025 (P-8)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	IS : 3025 (P-10)	BDL(DL-1.0)	1.0	5
5	pH Value	--	IS : 3025 (P-11)	7.13	6.5-8.5	No Relaxation
6	Total Dissolved Solids	mg/L	IS : 3025 (P-16)	544	500	2000
7	Total Hardness (as CaCO ₃)	mg/L	IS : 3025 (P-21)	180	200	600
8	Calcium (as Ca)	mg/L	IS : 3025 (P-40)	38	75	200
9	Magnesium (as Mg)	mg/L	APHA 3500 (mg)	20.6	30	100
10	Total Alkalinity (as CaCO ₃)	mg/L	IS : 3025 (P-23)	120	200	600
11	Chloride (as Cl)	mg/L	IS : 3025 (P-32)	135	250	1000
12	Chemical Oxygen Demand (COD)	mg/L	IS : 3025 (P-58)	4	Not Specified	Not Specified
13	Biochemical Oxygen Demand (BOD)	mg/L	IS : 3025 (P-44)	BDL(DL-2.0)	Not Specified	Not Specified
14	Nitrate (as NO ₃)	mg/L	IS : 3025 (P-34)	1.4	45	No Relaxation
15	Nitrite (as NO ₂)	mg/L	IS : 3025 (P-34)	BDL(DL-0.5)	Not Specified	Not Specified

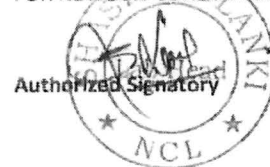
EP-009/12/11/24-1



Sonu
Checked by

SONU
Section Incharge

FOR NEWCON CONSULTANTS & LABORATORIES



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Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



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Page No.: 2 of 2

TEST REPORT No. NCL/EP-009/12/11/24/A

ULR No.:TC126212400001321F

DATE OF REPORT : 16/11/2024

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
16	Sulphate (as SO ₄)	mg/L	IS : 3025 (P-24)	34	200	400
17	Fluoride (as F)	mg/L	APHA 4500-F-D	0.15	1.0	1.5
18	Free Residual Chlorine (as Cl ₂)	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	0.2	1.0
19	Chloramines (as Cl ₂)	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	4.0	No Relaxation
20	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	IS : 3025 (P-43)	BDL(DL-0.0005)	0.001	0.002
21	Anionic Surfactant (as MBAS)	mg/L	IS : 3025 (P-68)	BDL(DL-0.1)	0.2	1.0
22	Iron (as Fe)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	1.0	No Relaxation
23	Zinc (as Zn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	5.0	15.0
24	Manganese (as Mn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.1	0.3
25	Lead (as Pb)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.01	No Relaxation
26	Copper (as Cu)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.05	1.5
27	E.Coli	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified
28	Total Coliform	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified

End of Report

Remarks : BDL=Below Detection Limit.

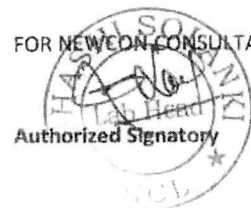
EP-009/12/11/24-2



Checked by
SONU
Section Incharge



FOR NEWCON CONSULTANTS & LABORATORIES



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Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



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TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EP-009/12/11/24/B		DATE OF REPORT : 16/11/2024
Name and Address of Customer	M/S SHREE BHAGESHWARI PAPERS PVT. LTD. (UNIT-I) 9TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

SAMPLING DETAILS

Sample Name	: Ground Water	Analysis End Date	: 16/11/2024
Analysis Start Date	: 12/11/2024	Sample ID No.	: NCL/EP-009/12/11/24
Date of Sampling	: 11/11/2024	Sample Receipt Date	: 12/11/2024
Time of Sampling	: --	Environmental Condition	: 25±2°C
Sampling Done By	: CUSTOMER	Sample Quantity	: 2+1 Ltr
Sampling Description	: Ground Water	Packing	: PVC CANE
Sampling Location	: Borewell (Post Monsoon)		
Sampling Protocol	: IS : 17614 (P-1)		
Packing Condition	: Sealed		

TEST RESULT

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
1	Cyanide (as CN)	mg/L	IS : 3025 (P-27)	BDL(DL-0.02)	0.05	No Relaxation
2	Selenium (as Se)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.01	No Relaxation
3	Arsenic (as As)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.01	No Relaxation
4	Cadmium (as Cd)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.003	No Relaxation

End of Report

Remarks : BDL=Below Detection Limit.

EP-009/12/11/24-1



Checked by
Arvind Choudhary
Sr. Analyst

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory ★

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TEST REPORT

Page No. 1 of 1

TEST REPORT No. NCL/EP-010/12/11/24/A		ULR No.:TC1262124000001319F	DATE OF REPORT : 16/11/2024
Name and Address of Customer	M/S SHREE BHAGESHWARI PAPERS PVT. LTD. (UNIT-II) 9 TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH, INDIA		

SAMPLING DETAILS

Sample Name	: Ground Water	Analysis End Date	: 16/11/2024
Analysis Start Date	: 12/11/2024	Sample ID No.	: NCL/EP-010/12/11/24
Date of Sampling	: 11/11/2024	Sample Receipt Date	: 12/11/2024
Time of Sampling	: --	Environmental Condition	: 25±2°C
Sampling Done By	: CUSTOMER	Sample Quantity	: 2+1 Ltr
Sampling Description	: Ground Water	Packing	: PVC CANF
Sampling Location	: Borewell (Post Monsoon)		
Sampling Protocol	: IS : 17614 (P-1)		
Packing Condition	: Sealed		

TEST RESULT

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	IS : 3025 (P-4)	BDL(DL-1.0)	5.0	15
2	Odour	--	IS : 3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	--	IS : 3025 (P-8)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	IS : 3025 (P-10)	BDL(DL-1.0)	1.0	5
5	pH Value	--	IS : 3025 (P-11)	7.28	6.5-8.5	No Relaxation
6	Total Dissolved Solids	mg/L	IS : 3025 (P-16)	573	500	2000
7	Total Hardness (as CaCO ₃)	mg/L	IS : 3025 (P-21)	190	200	600
8	Calcium (as Ca)	mg/L	IS : 3025 (P-40)	40	75	200
9	Magnesium (as Mg)	mg/L	APHA 3500 (mg)	21.8	30	100
10	Total Alkalinity (as CaCO ₃)	mg/L	IS : 3025 (P-23)	130	200	600
11	Chloride (as Cl)	mg/L	IS : 3025 (P-32)	140	250	1000
12	Chemical Oxygen Demand (COD)	mg/L	IS : 3025 (P-58)	8	Not Specified	Not Specified
13	Biochemical Oxygen Demand (BOD)	mg/L	IS : 3025 (P-44)	2	Not Specified	Not Specified
14	Nitrate (as NO ₃)	mg/L	IS : 3025 (P-34)	1.5	45	No Relaxation
15	Nitrite (as NO ₂)	mg/L	IS : 3025 (P-34)	BDL(DL-0.5)	Not Specified	Not Specified

EP-010/12/11/24-1



Checked by

Section Incharge

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory

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Laboratory : A-1156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

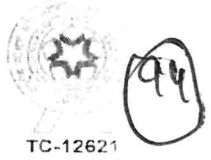
Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

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Page No.: 2 of 2

TEST REPORT No. NCL/EP-010/12/11/24/A

ULR No.:TC1262124000001319F

DATE OF REPORT : 16/11/2024

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
16	Sulphate (as SO ₄)	mg/L	IS : 3025 (P-24)	41.2	200	400
17	Fluoride (as F)	mg/L	APHA 4500-F-D	BDL(DL-0.1)	1.0	1.5
18	Free Residual Chlorine (as Cl ₂)	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	0.2	1.0
19	Chloramines (as Cl ₂)	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	4.0	No Relaxation
20	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	IS : 3025 (P-43)	BDL(DL-0.0005)	0.001	0.002
21	Anionic Surfactant (as MBAS)	mg/L	IS : 3025 (P-68)	BDL(DL-0.1)	0.2	1.0
22	Iron (as Fe)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	1.0	No Relaxation
23	Zinc (as Zn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	5.0	15.0
24	Manganese (as Mn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.1	0.3
25	Lead (as Pb)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.01	No Relaxation
26	Copper (as Cu)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.05	1.5
27	E.Coli	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified
28	Total Coliform	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified

End of Report

Remarks : BDL=Below Detection Limit.

EP-010/12/11/24-2



Checked by

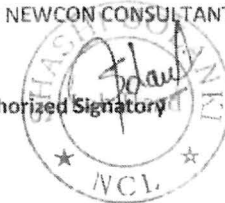
SONU

Section Incharge



FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory



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Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



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TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EP-010/12/11/24/B		DATE OF REPORT : 16/11/2024
Name and Address of Customer	M/S SHREE BHAGESHWARI PAPERS PVT. LTD. (UNIT-II) 9 TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH, INDIA	

SAMPLING DETAILS

Sample Name	: Ground Water	Analysis End Date	: 16/11/2024
Analysis Start Date	: 12/11/2024	Sample ID No.	: NCL/EP-010/12/11/24
Date of Sampling	: 11/11/2024	Sample Receipt Date	: 12/11/2024
Time of Sampling	: --	Environmental Condition	: 25±2°C
Sampling Done By	: CUSTOMER	Sample Quantity	: 2+1 Ltr
Sampling Description	: Ground Water	Packing	: PVC CANE
Sampling Location	: Borewell (Post Monsoon)		
Sampling Protocol	: IS : 17614 (P-1)		
Packing Condition	: Sealed		

TEST RESULT

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
1	Cyanide (as CN)	mg/L	IS : 3025 (P-27)	BDL(DL-0.02)	0.05	No Relaxation
2	Selenium (as Se)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.01	No Relaxation
3	Arsenic (as As)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.01	No Relaxation
4	Cadmium (as Cd)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.003	No Relaxation

End of Report

Remarks : BDL=Below Detection Limit.

EP-010/12/11/24-1



Checked by
Arvind Choudhary
Sr. Analyst

FOR NEWCON CONSULTANTS & LABORATORIES



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ANNEXURE- R7/J (olly)



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TC-12621

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TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EP-035/04/01/25		DATE OF REPORT : 09/01/2025
Name and Address of Customer	M/S SHREE BHAGESHWARI PAPERS PVT. LTD. (UNIT-I) 9TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 09/01/2025
Analysis Start Date	: 04/01/2025	Sample ID No.	: NCL/EP-035/04/01/25
Date of Sampling	: 03/01/2025	Sample Receipt Date	: 04/01/2025
Time of Sampling	: --	Environmental Condition	: 27±2°C
Sampling Done By	: Customer	Sample Quantity	: 2 Ltr
Sampling Description	: EFFLUENT WATER BEFORE TREATMENT	Packing	: PVC CANE
Sampling Location	: ETP INLET		
Sampling Protocol	: IS : 17614 (P-1)		
Packing Condition	: Sealed		

TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results
1	pH	-	IS : 3025 (P-11)	7.31
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	45
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	240
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	1150
5	Oil & Grease	mg/L	IS : 3025 (P-39)	5.7

End of Report

EP-035/04/01/25-1



SONU
Section Incharge
Checked by

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory

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Page No.: 1 of 1

TEST REPORT

TEST REPORT No. NCL/EP-037/04/01/25		DATE OF REPORT : 09/01/2025
Name and Address of Customer	M/S SHREE BHAGESHWARI PAPERS PVT. LTD. (UNIT-II) 9 TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH, INDIA	

SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 09/01/2025
Analysis Start Date	: 04/01/2025	Sample ID No.	: NCL/EP-037/04/01/25
Date of Sampling	: 03/01/2025	Sample Receipt Date	: 04/01/2025
Time of Sampling	: --	Environmental Condition	: 27±2°C
Sampling Done By	: Customer	Sample Quantity	: 2 Ltr
Sampling Description	: EFFLUENT WATER BEFORE TREATMENT	Packing	: PVC CANE
Sampling Location	: ETP INLET		
Sampling Protocol	: IS : 17614 (P-1)		
Packing Condition	: Sealed		

TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results
1	pH	-	IS : 3025 (P-11)	6.52
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	60.2
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	190
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	960
5	Oil & Grease	mg/L	IS : 3025 (P-39)	3.4

End of Report

EP-037/04/01/25-1



SONU
Specimen Incharge
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TEST REPORT



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Page No.: 1 of 1

TEST REPORT No. NCL/EP-036/04/01/25		DATE OF REPORT : 09/01/2025
Name and Address of Customer	M/S SHREE BHAGESHWARI PAPERS PVT. LTD. (UNIT-I) 9TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 09/01/2025
Analysis Start Date	: 04/01/2025	Sample ID No.	: NCL/EP-036/04/01/25
Date of Sampling	: 03/01/2025	Sample Receipt Date	: 04/01/2025
Time of Sampling	: --	Environmental Condition	: 27±2°C
Sampling Done By	: Customer	Sample Quantity	: 2 Ltr
Sampling Description	: EFFLUENT WATER AFTER TREATMENT	Packing	: PVC CANE
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS : 17614 (P-1)		
Packing Condition	: Sealed		

TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland Surface Water	Public Sewer
1	pH	-	IS : 3025 (P-11)	6.78	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	15.4	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	26	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	150	250	Not Specified
5	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-1.0)	10	20

End of Report

Remarks : BDL = Below Detection Limit.

EP-036/04/01/25-1



SONU
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TEST REPORT

TEST REPORT No. NCL/EP-038/04/01/25		DATE OF REPORT : 09/01/2025
Name and Address of Customer	M/S SHREE BHAGESHWARI PAPERS PVT. LTD. (UNIT-II) 9 TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH, INDIA	

SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 09/01/2025
Analysis Start Date	: 04/01/2025	Sample ID No.	: NCL/EP-038/04/01/25
Date of Sampling	: 03/01/2025	Sample Receipt Date	: 04/01/2025
Time of Sampling	: --	Environmental Condition	: 27±2°C
Sampling Done By	: Customer	Sample Quantity	: 2 Ltr
Sampling Description	: EFFLUENT WATER AFTER TREATMENT	Packing	: PVC CANE
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS : 17614 (P-1)		
Packing Condition	: Sealed		

TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland Surface Water	Public Sewer
1	pH	-	IS : 3025 (P-11)	7.06	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	12	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	19	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	120	250	Not Specified
5	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-1.0)	10	20

End of Report

Remarks : BDL = Below Detection Limit.

EP-038/04/01/25-1



SONU
Incharge
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TC-12621

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TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EP-034/04/01/25		DATE OF REPORT : 09/01/2025
Name and Address of Customer	M/S SHREE BHAGESHWARI PAPERS PVT. LTD. (UNIT-I) 9TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 09/01/2025
Analysis Start Date	: 04/01/2025	Sampling Done By	: NCL
Date of Sampling	: 03/01/2025	Duration of Sampling	: 30 Minutes
Sampling Protocol	: IS : 11255	Sample ID No.	: NCL/EP-034/04/01/25
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 01)		

DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 36 TON
Type of fuel used	: RDF, Low Sulphur	Quantity of fuel used	: 220 mt/day, 175 mt/day, 170
Stack height above the ground level	: 52 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 1200 mm	Material of Construction	: RCC
Attached APCS	: see note below	Normal Operating Schedule	: 24 Hrs
Commissioning date	: --		

PHYSICAL OBSERVATIONS

Ambient Temperature	: 14°C	Flue gas temperature	: 87°C
Velocity of the flue gases	: 6.8 mtr/sec	Sampling Flow Rate of SPM	: 24.0 LPM
Sampling Flow Rate for Gases	: 1.6 LPM	Quantity of Emission discharged	: 22303.62 Nm ³ /hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	42	80*
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	12	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.037	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	58	Not Specified

End of Report

Remarks : As Per CAQM Specification/Guidelines
APCS-Dry Pulse Jet Type Filter/Scrubber followed by E.S.P)

EP-034/04/01/25-1



Checked by
[Signature]

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory



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ANNEXURE R-7 L (copy)

100



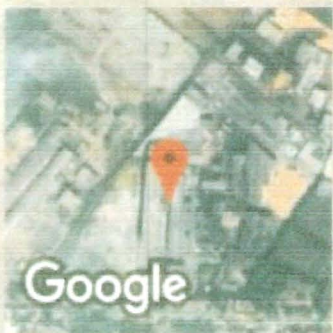
GPS Map Camera

Muzaffarnagar, Uttar Pradesh, भारत

Fqcq+24j, Sh 12, Uttar Pradesh 251001, भारत, Muzaffarnagar, Uttar Pradesh 251001, भारत

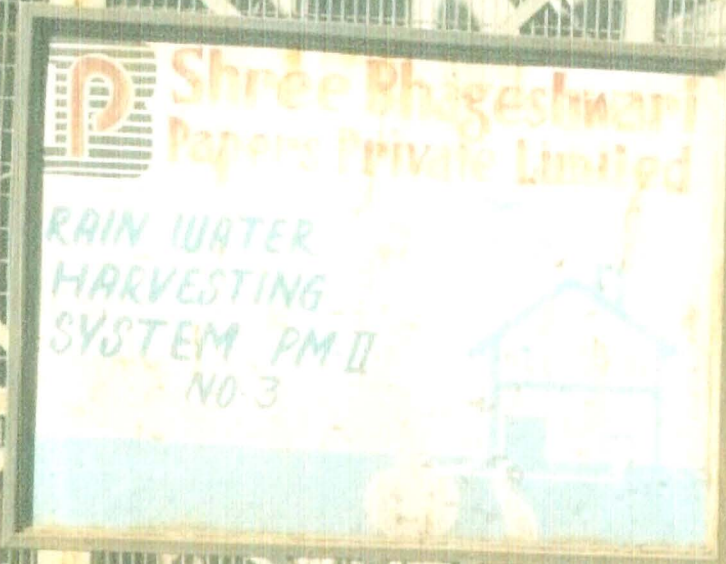
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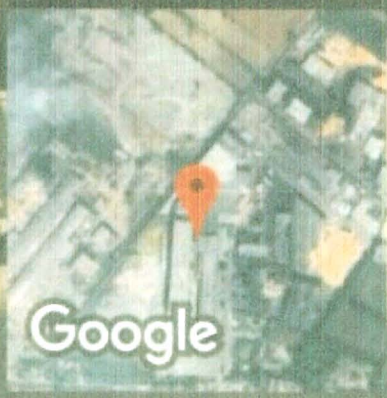


660

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 **GPS Map Camera**



Muzaffarnagar, Uttar Pradesh, भारत

Fqcq+24j, Sh 12, Uttar Pradesh 251001, भारत, Muzaffarnagar, Uttar

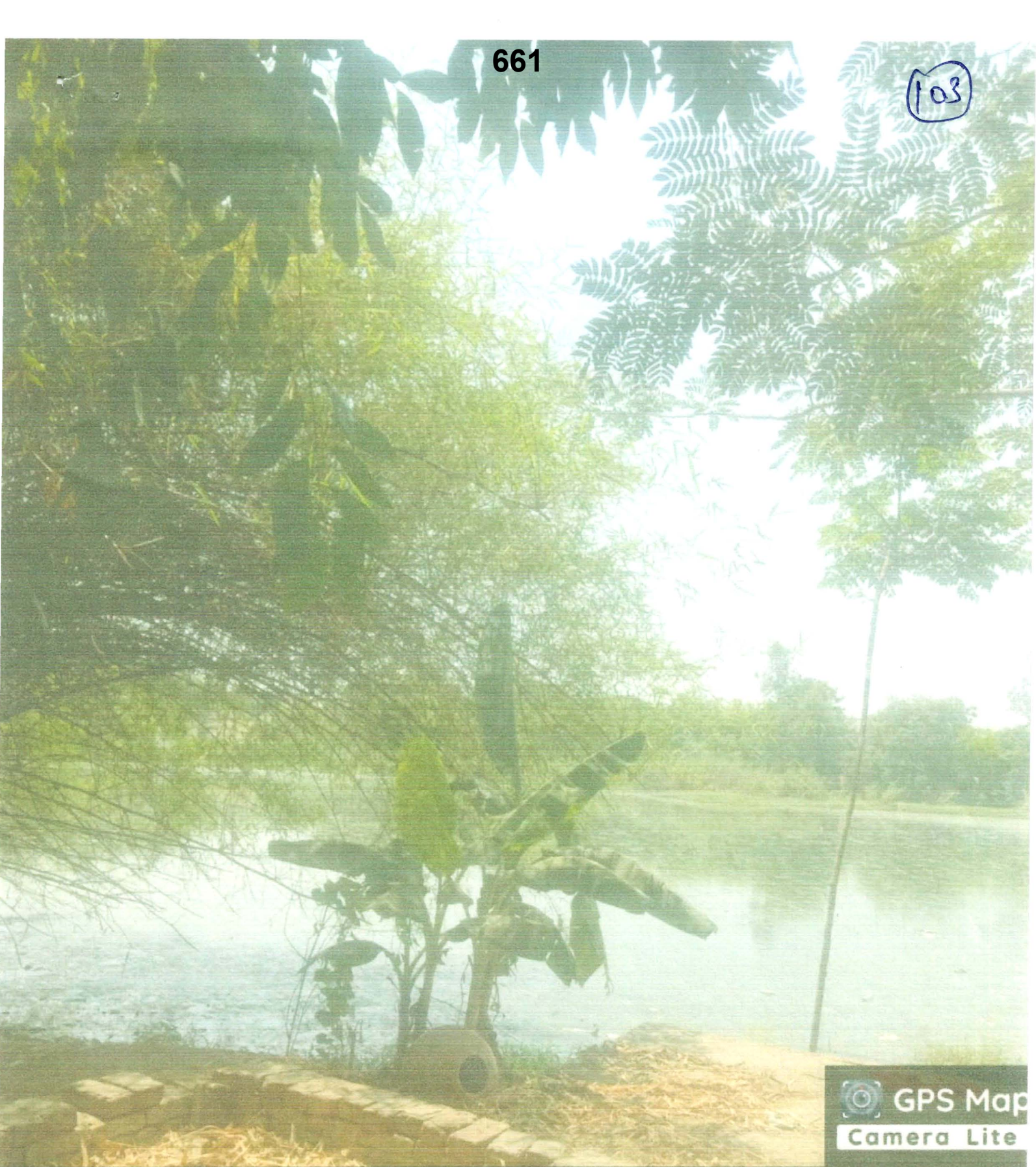
Pradesh 251001, भारत

Lat 29.471281° Long 77.79005°

08/02/2025 10:40 AM GMT +05:30

661

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GPS Map
Camera Lite

FVR8+66Q, बाहेरा गुरु, उत्तर प्रदेश 251308, भारत

Latitude

29.49149166666667°

Longitude

77.86541000000001°

Local 01:19:13 PM

GMT 07:49:13 AM

Altitude 250 मीटर

मंगलवार, 28.05.2024

662

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GPS Map
Camera Lite

FVR8+66Q, बाहेरा गुरु, उत्तर प्रदेश 251308, भारत

Latitude

29.4916649999999998°

Longitude

77.865276666666666°

Local 01:18:37 PM

GMT 07:48:37 AM

Altitude 251 मीटर

मंगलवार, 28.05.2024

ANNEXURE - R7/M(Coily)
663

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Galaxy A23

08 February 2025 10:46 am



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Galaxy A23
08 February 2025 10:46 am



665

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Galaxy A23

08 February 2025 10:46 am



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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

108

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

KNOW ALL to whom these present shall come that I, Kunwar Jagat Singh Chauhan aged about 44 years S/o Sh. Bhanwar Singh Chauhan working as Accountant with Shree Bhageshwari Papers Pvt. Ltd. having its Unit at: 9 Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001 (the Respondent No.7 herein)do hereby appoint: -

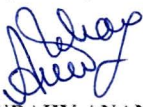
ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)
A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. – 201 306
Mob: 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-

- To act, appear and plead in the above noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I /We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this day of 15 February 2025.

Accepted subject to the terms of the fees



ANUBHAV ANAND ARON & ABHINAV ANAND
(D/1848/2003) (D/762/2007)
(Advocates)


Client



Reply/Response - Respondent No.7 (O.A. No.797/2024) - NGT (PB), New Delhi

109

1 message


Abhinav Anand <abhinav.legal@gmail.com>

Wed, Feb 19, 2025 at 3:23 PM

To: rocz.lko-mef@nic.in, dmmuz@nic.in, ms@uppcb.com, "upgwd.in@gmail.com" <upgwd.in@gmail.com>

Sir,

Kindly find attached herein the PDF copy of the Reply /Response filed by the Respondent No.7 i.e. Shree Bhageshwari Papers Pvt. Ltd. in O.A. No. 797 of 2024 titled as "Gautam

 Reply - R7 - NGT (O.A. No. 797 of 2024).pdf

Vs. State of U.P. & Ors." pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Regards,

Abhinav Anand

(Advocate)

Mob: 9582416270